

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-513

IB-2414/ND/2019

IA/4160/2021, IA/3432/2022

IN THE MATTER OF:

Argus Global Logistics Pvt. Ltd.

....Applicant

Vs.

Stockflow Express Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC in Liq.

Order delivered on 02.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Abhishek Anand in IA/4160/2021, IA/3432/2022

For the Respondent : Ms. Richa Sandilya, Ms. Bhavna Vijay, Adv. for
R-1 to R-4

ORDER

IA/3432/2022:-

This is an application filed under Section 424(1) of the Companies Act, 2013, seeking execution of the order dated 21.01.2022. Ld. Counsels on behalf of both the sides are present. It was brought to our notice that Hon'ble Supreme Court in Civil Appeal No. 4496/2022 vide order dated 18.04.2023 has kept the order of this Adjudicating Authority "in abeyance until further order". Both the Counsels submitted that the matter is still pending before the Hon'ble Supreme Court. In view of this, list this application on **05.04.2024**.

IA/4160/2021:-

List this application on **05.04.2024**.

S/d-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

S/d-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**